

In the Court of the Principal Sessions Judge, Madurai.

Present : Thiru. P.Vadamalai, B.Com., B.L.,

Principal Sessions Judge, Madurai.

Saturday, this the 23rd day of January -2021.

Crl.M.P.No.479/2021

Vetripandian, S/o.Gnana Pandithan

... Petitioner/Accused.

Vs

State through the Inspector of Police,

Kallikudi P.S. Cr.No.02/2021

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.O.Chandran, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Bail application u/s. 439 of Cr.p.c.
2. The offences alleged U/s. 379 of IPC and Section 21(1) of MMDR Act.
3. Heard both sides.
4. The learned counsel for the petitioner would submit that he wanted to withdrawn the petition. Hence, this petition is dismissed as “ withdrawn” as represented by the counsel for the petitioner.
5. In the result, the petition is dismissed as withdrawn.

Pronounced by me in Open Court on the 23rd day of January -2021.

Sd/- P.Vadamalai

Principal Sessions Judge, Madurai

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1. The J.M.Thirumangalam.